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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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सं० 14] नई दिल्ली, बृहस्पतिवार, मार्च 25, 2021/चैत्र 4, 1943 (शक)
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 25th March, 2021/Chaitra 4, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 25th March, 2021, and is hereby published for general information:—

THE JAMMU AND KASHMIR APPROPRIATION ACT, 2021

No. 12 OF 2021

[25th March, 2021.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2020-21.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India, in exercise of the powers vested under the Jammu and Kashmir Reorganisation Act, 2019 as follows:—

1. This Act may be called the Jammu and Kashmir Appropriation Act, 2021.

Short title.

Issue of
Rs. 12002.05,75,000
(Supplementary
Grants) out of
Consolidated
Fund of Union
territory of
Jammu and
Kashmir for the
financial year
2020-21.

2. From and out of the Consolidated Fund of the Union territory of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of twelve thousand two crores, five lakh and seventy-five thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2020-21 in respect of the services specified in column 2 of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote/ Appropriation	2 Services and purposes	3 Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
3	Planning Department Capital	29,35,29,000	..	29,35,29,000
6	Power Development Department Capital	9909,47,13,000	..	9909,47,13,000
8	Finance Department Capital	..	299,25,00,000	299,25,00,000
10	Law Department Revenue	15,98,10,000	..	15,98,10,000
14	Revenue Department Capital	11,24,18,000	..	11,24,18,000
16	Public Works Department Capital	501,58,42,000	..	501,58,42,000
17	Health and Medical Education Department Revenue	503,23,76,000	..	503,23,76,000
18	Social Welfare Department Revenue	205,23,98,000	..	205,23,98,000
23	Public Health Engineering Department Capital	506,71,06,000	..	506,71,06,000
26	Fisheries Department Revenue	3,24,52,000	..	3,24,52,000
	Capital	16,74,31,000	..	16,74,31,000
	TOTAL :	11702,80,75,000	299,25,00,000	12002,05,75,000

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.